

Order

In continuation to Administrative order passed dated: 07.04.2020 with regards to Hon'ble High Court's letter no. PS (RG) 39/2020 dated: 06.04.2020 regarding compliance of Hon'ble Court's order dated: 06.04.2020 passed in PIL No. 564 of 2020- In re. Vs. State of U.P.

It has been brought to the notice that there are some prisoners in whose matters bail orders have been passed before 15th march 2020 but due to verification of sureties is pending they are not released, hence considering the above situation, the following directions are issued to all concerned for necessary action:

Those prisoners, in respect of whom bail orders have been passed before 15th march 2020 by the different Courts of this Judgeship, they have furnish sureties but verification of Sureties is pending, may also be released on furnishing personal bond and undertaking as mentioned in the order of Hon'ble High Court except those cases where verification of sureties is a precondition laid down in the bail order granted by Hon'ble court.

Inform all concerned accordingly through all the electronic medium.

Sd/-
District Judge,
Gautam Budh Nagar

Copy be sent to:-

1. The District Magistrate, Gautam Budh Nagar
2. The Commissioner of Police, Gautam Budh Nagar
3. The Jail Superintendent, District Jail, Gautam Budh Nagar
4. The President, Bar Association, Gautam Budh Nagar
5. Members of Sub-Committee Under trial Prisoner Review Committee
6. Sh. Inder Preet Singh Josh, ADJ-2/Spl Judge(SC/ST), G.B.Nagar
7. Dr. Anil Kumar Singh-II, ADJ FTC-1, Gautam Budh Nagar
8. Chief Judicial Magistrate, Gautam Budh Nagar
9. Sh. Vikas Kumar Verma, Civil Judge(S.D.)-FTC/ACJM,Gautam Budh Nagar
10. Administrative Officer, District Court, Gautam Budh Nagar
11. Nodal Officer (Computers), District Court, Gautam Budh Nagar for uploading on website of District Court.